

ITEM NO.1501  
[FOR JUDGMENT]

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 3403/2023

RAMJI LAL BAIRWA & ANR.

Appellant(s)

VERSUS

THE STATE OF RAJASTHAN & ORS.

Respondent(s)

([ HEARD BY : HON'BLE C.T. RAVIKUMAR AND HON'BLE SANJAY KUMAR,  
JJ. ]

IA No. 89863/2022 - EXEMPTION FROM FILING O.T.

IA No. 11668/2023 - INTERVENTION APPLICATION)

Date : 07-11-2024 This matter was called on for pronouncement of  
judgment today.

For Appellant(s) Mr. Vikas Jain, AOR  
Ms. Shrawani, Adv.  
Mr. Hardik Jayal, Adv.

For Respondent(s) Mr. Milind Kumar, AOR  
Mr. B.s. Rajesh Agrajit, Adv.  
Mr. Divyank Panwar, Adv.  
Ms. Jyoti Rana, Adv.  
Ms. Priya Nagar, Adv.

Mr. Sarad Kumar Singhania, AOR

Mr. Anuj Bhandari, AOR  
Mr. Anuj Bhandari, Adv.  
Mr. Gaurav Jain, Adv.  
Mr. Rajat Gupta, Adv.  
Mrs. Disha Bhandari, Adv.  
Mrs. Anjali Doshi, Adv.

Mr. R. H. A. Sikander, AOR  
Mr. Jatin Bhatt, Adv.  
Mr. Sanawar, Adv.  
Mr. Harshit Gahlot, Adv.  
Mr. Kshitij Singh, Adv.  
Ms. Nujhat Naseem, Adv.  
Ms. Sadiya Sultan, Adv.

Mr. R Basant - Amicus Curiae, Sr. Adv.  
Mr. Aviral Saxena, AOR  
Mr. Manu Krishnan, Adv.

Hon'ble Mr. Justice C.T.Ravikumar pronounced the reportable judgment of the Bench comprising of His Lordship and Hon'ble Mr. Justice Sanjay Kumar.

The appeal stands allowed in terms of the signed reportable judgment, placed on the file.

Pending application(s), if any, stands disposed of.

(VARSHA MENDIRATTA)  
COURT MASTER (SH)

(MATHEW ABRAHAM)  
COURT MASTER (NSH)